

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**


C.P. (I.B) No.812/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2020**

Name of the Company: Tetra-Pak India Pvt LTD
V/s
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NIKITA BARTOT FOR PARTH CONTRACTOR	ADVOCATE	PETITIONER	
2.	Nipun Singhvi Vishal J. Dave Pragati Tiwari	Adv.	Respondent	n v p

ORDER

The parties are represented through learned counsels.


The learned lawyer appearing on behalf of the Respondent requesting time to file reply.

The prayer is allowed.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 03.04.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of March, 2020